

Central Administrative Tribunal Principal Bench, New Delhi

C.P. No.161/2020 in OA No.3115/2019

Today, this the 29th day of October, 2020

Through video conferencing

Hon'ble Justice L. Narasimha Reddy, Chairman Hon'ble Mr. Mohd. Jamshed, Member (A)

Malti (Pension Claimant) Aged about 30 years W/o Late Shri Pratap Singh R/o House No.318, Vikas Nagar Bharatpur, Rajasthan.

.... Applicant

(By Advocate: Shri M.K. Bhardwaj)

VERSUS

- 1. Sh. Gyanesh Bharti
 South Delhi Municipal Corporation
 through its Commissioner
 South Delhi Municipal Corporation
 Civic Centre, New Delhi.
- 2. Sh. Ramesh Verma, The Addl. Commissioner (Establishment), South Delhi Municipal Corporation, Civic Centre, New Delhi.
- 3. Ms. Arti Sviki, The General Manager UCO Bank, Chawri Bazaar Delhi. Respondents

(By Advocate : Shri Rajeev Kumar)

Order (Oral)

Justice L. Narasimha Reddy:

The applicant filed OA No.3115/2019 seeking the relief of family pension. The OA was disposed of on 21.10.2019



directing that the respondents shall pass order on the representation of the applicant dated 10.08.2019.

- 2. This contempt case is filed alleging that the respondents did not comply with the order of the Tribunal.
- 3. Heard Shri M.K. Bhardwaj, learned counsel for the applicant and Shri Rajeev Kumar, learned counsel for the respondents.
- 4. It is brought to our notice that the respondents have released family pension to the applicant. She has got the relief much more than what was granted in the OA.
- 5. The contempt case is accordingly closed. In case the applicant has any grievance as to the quantum of pension, that is certainly a matter of separate proceedings. There shall be no order as to costs.

(Mohd. Jamshed) (Justice L. Narasimha Reddy) Member (A) Chairman

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